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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE

19<sup>th</sup> SEPTEMBER, 1977

NOTIFICATION  
(INCOME-TAX)

NO. 1982 (F.NO.197/103/77-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961, the Central Government hereby amends its Notification No.1610 dated 31.12.76 as below:-

For

For the words "assessment year 1975-76"

Read "assessment year 1971-72".

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Trustee-Secretary, Kavle Mutt Samsthan, 91, Banaganga Road, Walkeshwar, Bombay-6.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with reference to his letter No. GR BC.T-1/289(11)/76-77 dt. 7.6.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&FR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.U.D.T., New Delhi.
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs, (Department of Legal Affairs), New Delhi.

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA